

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.595/98

Wednesday, this the 8th day of December, 1999.

CORAM:

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER

1. KK Mathew(TS No.16863/TVA),
LRDE, Bangalore.
2. T.K.Pavithran(SB A/c No.P.D.16304),
G.T.R.E., Bangalore.
3. Rajan P(SB A/o No.Pen 3/316)
L.R.D.E., Bangalore.
4. P.K.Balan(S.B. A/c No.8015 CP),
L.R.D.E., Bangalore. - Applicants

By Advocate Mr M Rajagopalan

Vs

1. Union of India represented by
the Secretary,
Ministry of Defence,
New Delhi.
2. Chief Controller of Defence Accounts(P),
Allahabad.
3. Defence Pension Disbursing officer,
Kottayam.
4. Manager, State Bank of India,
Cannanore.
5. Manager, State Bank of India,
Kozhikode-1.
6. The Manager, Canara Bank(Main)
Trichur-1. - Respondents

By Advocate Mr Govindh K Bharathan, SCGSC(for R.1 to 3)

By Advocate Mr Raju Abraham Pulpara(for R.6)

By Advocate Mr Joseh J Thayamkeril(for R.5)

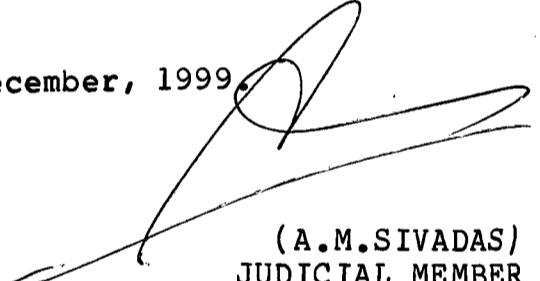
The application having been heard on 8.12.99, the
Tribunal on the same day delivered the following:

O R D E R

Learned counsel appearing for the applicants submitted that in pursuance of the O.M. of the Government of India, Ministry of Personnel, Public Grievances & Pensions, Department of Pension & Pensioners Welfare, New Delhi, bearing No.45/73/97-P&PW(G) dated 2nd of July, 1999, necessary orders in respect of re-employed pensioners have been issued by the Ministry of Defence and therefore, this O.A. can be closed with liberty to agitate, if the applicants are aggrieved by the orders issued by the Ministry of Defence and by the implementation of those orders.

2. Accordingly, this O.A. is closed with liberty to agitate, if the applicants are aggrieved by the orders issued by the Ministry of Defence and by the implementation of those orders. No costs.

Dated, the 8th of December, 1999


(A.M.SIVADAS)
JUDICIAL MEMBER

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